

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1523 of 2019**

**IN THE MATTER OF:**

**Arun Kapoor, Resolution Professional,  
Denovo Enterprises Pvt. Ltd.**

**...Appellant**

**Vs**

**Denovo Enterprises Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant:       Mr. Nikhil Swami and Ms. Kruthika Shankar,  
Advocates.**

**For Respondent:**

**ORDER**

**06.01.2020:**       More than 270 days having passed, the application by the Resolution Professional of 'Denovo Enterprises Pvt. Ltd.' for exclusion of time thereafter has been rejected by the Adjudicating Authority (National Company Law Tribunal), Mumbai Bench by impugned order dated 6<sup>th</sup> November, 2019.

We find no ground to interfere with the said order. Appeal is dismissed.  
No costs.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

*am/sk*